

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of JULY, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
2.7.2013 Tuesday At 10:30 A.M.	1.	124/MP/2013	PXIL	Petition under Regulation 63 (i) & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for removal of difficulty in CERC (Open Access) Regulations pertaining to NLDC Operating charges. <i>(On admission)</i>
	2.	119/MP/2013	PGPL	Petition u/s 79 (1) (k) of the Electricity Act, 2003 read with Regulations 3(4) and 14 of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 <i>(On admission)</i>
	3.	122/MP/2013	DBSIL	Petition under section 79(I)(k) of the Electricity Act, 2003 read with Regulations 3(4), 14 and 15 of CERC (Terms and Conditions for recognition and issuance of renewable Energy certificate for renewable energy Generation) Regulations, 2010 <i>(On admission)</i> .
	4.	123/MP/2013	DSCL	Petition under section 79(I)(k) of the Electricity Act, 2003 read with Regulations 3(4), 14 and 15 of CERC (Terms and Conditions for recognition and issuance of renewable Energy certificate for renewable energy Generation) Regulations, 2010 <i>(On admission)</i>
	5.	126/MP/2013 with I. A. No. 14/2013	TML	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 3(4), 5,6,14 and 15 of the of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for renewable Energy Generation) Regulation, 2010. <i>(On admission)</i>
	6.	95/MP/2013	JPVL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 seeking directions that no State transmission charges and losses are leviable on the petitioner by the respondent No. 1 (State transmission utility) for scheduling and evacuation of 150 MW power from the petitioners plant through inter-State transmission lines of Power Grid Corporation of India Limited as the intra-State transmission system of Respondent No. 1 shall not be used for such open access.
	7.	93/MP/2013	APDPDC L	Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and Medium term open access in inter-State transmission and related matters) Regulations, 2009 for direction for implementation of the open access on the inter-State transmission system of Power Grid Corporation of India Limited.
	8.	96/MP/2013	CPL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2013 for directions upon the CTU for permitting flow of power through an alternate source instead of the indentified source against the medium term open access already granted.
	9.	219/SM/2012	Suo-Motu	Delivery and Settlement of Day ahead transactions on Power Exchange on 30.07.2012 and 31.07.2012 due to event of grid failure. <i>(For direction)</i>
	10.	240/MP/2012	LKPL	Petition under Section 79(1)(c) read with section 79(1)(f) of the Electricity Act, 2003 seeking a direction from this Honorable Commission that the levy of transmission charges of Western Region based on Revised Regional Energy Accounts (Revised REA) for the period of march 2011 to June 2011 vide provisional

				bill dated 24.08.2012 raised by the Respondent No.1 M/s Power Grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect. <i>(For direction)</i>
	11.	134/MP/2011	BALCO	Petition for clarification on the interpretation of Clause 5 of UI Regulations 2010. <i>(For direction)</i>
	12.	22/MP/2013	ILFSWPL	Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulation 3 (3), 3(4) and 14 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy certificate for the Renewable Energy Generation) Regulations, 2010 ["REC Regulations"] and its amendment thereof; to issue directions and orders as considered appropriate to the National Load Despatch Centre ("Central Agency") to consider the commissioning date of generating stations as the effective date for the issuance of Renewable Energy Certificates to the IL & FS Wind Power Limited. <i>(For direction)</i>
4.7.2013 Thursday at 10.30 A.M.	1.	121/MP/2013	KPTCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003, Regulations 12 and 13 of the CERC (UI) Regulations, 2009 and Part 7 of CERC (Grid Code) Regulations, 2010. <i>(On admission)</i>
	2.	5/RP/2013	PGCIL	Review of order dated 18.3.2013 in Petition No. 39/TT/2013-Approval of transmission tariff for 315 MVA, 400/220/33 KV 3-phase Spare Transformer at 400 KV Spare ICT at Hissar and spare ICT at Lucknow under provision of spare interconnecting transformers (ICTs) and reactors for Northern, Eastern, Southern and Western Region for tariff block 2009-14 period in Northern Region. <i>(On admission)</i>
	3.	170/TL/2012	ACBIL	Application u/s 14 (a) of the Electricity Act, 2003 for Grant of Inter-State Transmission License to ACB India Limited for Chakabura-Bharari System. <i>(For direction)</i>
	4.	121/MP/2011	NTPC	Petition for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations. <i>(For direction)</i>
	5.	149/MP/2012	WBSEDC L	Petition under Section 79 (1) (h) of the Electricity Act, 2003 read with Regulation 5.2 (f) of the Central Electricity regulatory Commission (Indian Electricity Grid code) Regulations, 2010 regarding restricted governor mode of operation by hydro-electricity generating stations and Chapter-V of the Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 for exemption Purulia Pump Storage Project (PPSP) of West Bengal State Electricity Distribution Company Limited (WBSEDCL) from Black Start mode and Restricted Governor Mode of Operation. <i>(For direction)</i> .
	6.	23/GT/2013	NTPC	Petition under Section 62 and 79 (!) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Gandhar Gas Power Station, (657.39 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise. <i>(For direction)</i>
	7.	77/TT/2012	PGCIL	Determination of Transmission Tariff for Transmission assets (Group-1) associated with 765 KV system for Central Part of Northern Grid part-II, for Traffic block 2009-14 period in Northern Region. <i>(For direction)</i>
	8.	97/TT/2011	PGCIL	Approval for transmission tariff for asset of (i) 400 kV Parli Switching Station (New) with Bus Reactor and Bhadrawati- Parli 400 kV D/C Line Parli (Power Grid)- Parli (MSETCL) first circuit (Ant. DOCO 1.4.2011) (II) Combined Assets of 400 kV D/C Parli Switching Station (New) with Bus Reactor and Bhadrawati Parli 400 Kv D/C line, 400 kV Parli (Power Grid) - parli (MESTCL) 1st circuit (Anti. DOCO 1.4.2011) & 400 kV Parli (Power Grid) - parli

				(MESTCL) 2nd circuit (Ant. DOCO 1.5.2011) (iii) Combined Assets of (ii) & 400 kV D/C Wardha-Parli Line along with associated bays (Ant. DOCO : 1.7.2011) under the WRSS- II, Set A Scheme of Western Region for tariff block 2009-14 period. <i>(For direction)</i> .
	9.	88/TT/2011	PGCIL	Approval for transmission tariff for Asset I : (a) LILO OF 400 kV D/C Bina-Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur and Switchable scheme for Reactor at Bina and Nagda S/S (b) New 400/220 kV S/S at Shujalpur, Asset II : Combined asset of (a) LILO of 400 kV D/C Bina- Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur and Switchable scheme for Reactor at Bina and Nagda S/S (b) New 400/220 kV S/S at Shujalpur and 400 kV, 63 MAVAR Bus Reactor at Shujalpur along with associated bays of 400 kV Asset III : 400/220 kV ICT I at Shujalpur along with associated bays of 400 kV and 220 kV, Asset IV : Combined asset of 400/220 kV ICT I (Ant. DOCO : 1.6.2011) and ICT II at Shujalpur along with associated bays of 400 and 220 kV under WRSS IX <i>(For direction)</i> .
	10.	97/TT/2012	PGCIL	Determination of Transmission tariff of Elements from DOCO to 31.3.2014 for assets (part) under System strengthening scheme in Northern region for Sasan and Mundra UMPPs for tariff block 2009-14 period. <i>(For direction)</i>
	11.	104/TT/2012	PGCIL	Approval for transmission tariff for (i) 400 kV D/C Mundra - Bachchau (Triple Snowbird) Transmission line along with associated Bays at Bachchau sub-station (Extension) (Ant. DOCO 1.6.2011) and 400 kV D/C Bachao - Ranchodpura TL with associated bays at Bachau and Ranchodpura TL with associated bays at Bachau and Ranchodpura S/S (Ant. DOCO 01.01.2012), 400kV D/C Mundra - Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S (Ant. DOCO 01.01.2012(Notional DOCO : 1.1.2012) under ATS for Mundra (4000 MW) UMPP for the period from DOCO to 31.3.2014, <i>(For direction)</i> .
9.7.2013 Tuesday At 10.30 A.M.	1.	76/MP/2013	PPL	Application for extension of period for testing including full load testing, and subsequent injection of infirm power by Gas Turbine No-3 and its associated waste heat recovery unit of Pragati- III CCPS 1371 MW power plant beyond six months from its first synchronization. <i>(On admission)</i>
	2.	74/MP/2013	LBHPPL	Petition under section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term open access and inter-state transmission and related matters) regulations, 2009 as amended from time to time read with Central Electricity Regulatory Commission (unscheduled interchange charges and other related matters) Regulations 2009 as amended on 28.4.2010.
	3.	19/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	4.	20/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	5.	78/MP/2013	PGCIL	Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 read with Regulations 24 and 211 of CERC (Conduct of Business) Regulations, 1999 for directions to the respondents/beneficiaries/DICs to perform the obligations under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.
	6.	246/MP/2012	TOWMCP L	Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timarpur-Okhla Waste Management Company Private Limited.

	7.	114/MP/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
	8.	160/GT/2012 with I.A.No. 49/2012	UPCL	Determination of tariff of Udupi Thermal Power Station for the period from COD of Unit-I 11.11.2010 to 31.3.2014 and COD of Unit-II 19.8.2012) to 31.3.2014.
	9.	12/MP/2013	UPCL	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.
	10.	274/2010	MPL	Petition for Capital cost Approval and Determination of Generation Tariff of the 2X525 MW Generating Units 1, Unit 2 and of Maithon Power Limited.
	11.	25/GT/2013	NTPC	Petition Under Section 62 and 79 (!) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kawas Gas Power Station (656.20 MW) from 01.04.2009 to 31.3.2014 after the truing up exercise. <i>(For Direction)</i>
11.7.2013 Thursday At 10.30 A.M.	1.	91/MP/2013	CSPDCL	Petition under section 79(1)©(k) read with Section 29(5) and section 142 of the Electricity Act, 2003. <i>(On admission)</i>
	2.	129/MP/2013	DSML	Petition under sections 142, 146 and 149 of the Electricity Act, 2003 read with Regulations 3(4), 14 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy certificate for renewable energy Generation) Regulations, 2010 <i>(On admission)</i> .
	3.	132/GT/2013	NTPC	Petition for approval of tariff of Sipat STPS Stage-II, (1000 MW) from the period from 1.4.2009 to 31.3.2014 after truing up exercise.
	4.	123/TL/2013	TPL	Application under Section 14 (a) of the Electricity Act, 2003 for grant of transmission licence to Torrent Energy Limited (TEL).
	5.	188/SM/2012 with I.A. No. 11/2013	JPL	Calculation of total transfer capacity, available transfer and transmission Reliability margin.
	6.	4/MP/2012	ASL	Petition under section 79 (I) (c) and (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Short-term Open Access in inter-State Transmission) Regulations, 2008.
	7.	127/2012 Wih I.A.No. 20/2013	VTSL	Application under Section 63 of the Electricity Act,2003 for adoption of Transmission charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited (I.A. has been filed by the Samalkot)
	8.	128/2012	VTSL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	9.	156/MP/2012	SPGL	Misc. Application for termination of Bulk Power Transmission Agreement /Long Term Access Agreement dated 24 December 2010 & Tri-partite Transmission Service Agreement dated 15 December, 2011.
	10.	59/MP/2013	OIPL	Application under para 5.18 of the "Guidelines for determination of tariff by bidding process for procurement of power by distribution licensees" issued by the Ministry of Power, Government of India, vide Notification No. 23/11/2004-R&R (Vol-II)

				dated 19.1.2005.
	11.	95/MP/2013	JPVL	Petition seeking directions that no State transmission charges and losses are leviable on the petitioner by the respondent No. 1 (State transmission utility) for scheduling and evacuation of 150 MW power from the petitioners plant through inter-State transmission lines of Power Grid Corporation of India Limited as the intra-State transmission system of respondent No. 1 shall not be used for such open access.
	12.	4/RP/2012	APDCL	Review of the order dated 26.8.2011 in Petition No. 175/2011.
	13.	167/MP/2011	NLC	Seeking approval for revision of Lignite Transfer Price of NLC Mines for the period 1.4.2009 to 31.3.2014 based on guidelines issued by Ministry of Coal on Mine Closure Expenses.
	14.	246/2009	Suo-motu	Maintenance of Grid Discipline-Non-compliance of statutory provisions of Gujarat Electricity Transmission Corporation Limited, Vadodara. <i>(For direction)</i>
	15.	302/2009	DDEPL	Petition for appropriate direction to the respondent to facilitate the grant of approval for inter-State open access and to act in accordance with procedure prescribed by the Commission. <i>(For direction)</i>
	16.	315/2009	VAL	Petition under Section 79(1) ©, (f) and (k) read with Section 11(1) of the Electricity Act, 2003 read with regulations 26 of the CERC (Open Access in inter-State in Transmission) Regulations, 2008. <i>(For direction)</i>
	17.	208/2010	NTPC	Petition u/s 62 and 79(1) of electricity act 2003 read with CERC regulations dated 30.3.09 on Unscheduled interchange and related matters at Faridabad GPS. <i>(For direction)</i>
11.7.2013 Thursday At 3.0. P.M. [Coram: Shri V.S.Verma, Member and Shri A.S.Bakshi, Member (EO)]		162/MP/2011	ENICL	Petition under section 62 read with Section 63 of the Electricity Act, 2003 seeking determination of additional tariff/transmission charges with respect to the transmission system being established by the petitioner for additional scope of work and corresponding revision of transmission charges adopted vide order dated 28.10.2010.
16.7.2013 Tuesday At 10 30 A.M.	1.	7/RP/2013	THDC	Review Petition against the tariff order issued by Hon'ble Commission on 16.04.2013 for Tehri HPP (1000 MW) for the period 22.9.2006 to 31.3.2009. <i>(On admission)</i>
	2.	116/GT/2013	THDC	Approval of Generation Tariff of Koteshwar Hydroelectric project (KHEP) (4X100MW) for the period 1.4.2011 to 31.3.2014.
	3.	27/GT/2013	NHPC	Tariff petition of TEESTA HE Project stage-V for the period 1.4.2009 to 31.3.2014
	4.	259/MP/2012	EMCO	Petition for clarification of order dated 2.11.2012 in Petition No. 117/MP/2012 relating to anticipated delay in the declaration for commercial operation date for the 2x220 MW NLC Thermal Power Station-II Expansion Power Plant.
	5.	27/RP/2012	KSKMPC L	Review Petition under Section 94(1) (f) of the Electricity Act, 2003 seeking review of order dated 2.11.2012 and directions.
	6.	8/MP/2013	KSEB	Petition for fixing the ceiling rate for the tariff quoted by traders in electricity market.

7.	122/MP/2013	DBSIL	Petition under section 79 (1) (k) of the Electricity Act, 2003 read with Regulations 3 (4), 14 and 15 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
8.	123/MP/2013	DSCL	Petition under section 79 (1) (k) of the Electricity Act, 2003 read with Regulations 3 (4),14 and 15 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010
9.	126/MP/2013 With I.A.No. 14/2013	TML	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 3(4), 5,6,14 and 15 of the of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for renewable Energy Generation) Regulation, 2010
10.	129/MP/2013	DSML	Petition under sections 142, 146 and 149 of the Electricity Act, 2003 read with Regulations 3(4), 14 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy certificate for Renewable Energy Generation) Regulations, 2010.
11.	62/MP/2013	KBUNL	Petition for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited.
12.	63/MP/2013 with I.A. No.10/2013	LKPL	Petition for (a) relinquishment of long term of open access from 250 ME to 0 MW and (b) change in target region from Northern Region, Western Region to Southern Region
13.	72/MP/2013 with I.A.No. 13/2013	ERLDC	Petition for providing systems having reliability, selective, speed and sensitive and keeping them functional in terms of Regulation 5.2 (i) of CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 read along with Regulation 3(e) of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of Eastern Regional grid as well as the interconnected Indian grid. (I.A. has been filed by ERLDC).
14.	298/2010	PGCIL	Approval for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region for the period from 1.4.2009 to 31.3.2014.
15.	284/2010	PGCIL	Petition for determination of transmission tariff for transmission system associated with 400 kV D/C Raigarh-Raipur TL along with bays associated with East West Transmission Corridor in Western Region for tariff block 2009-14.

18.7.2013 Thursday At 10.30 A.M.	1.	88//TDL/2013	VPPL	Application for grant of inter-state trading licence to Vedprakash Power Private Limited.
	2.	2/RP/2013	HSPL	Petition for review of the order dated 31.1.2013 in Petition No. 43/MP/2013 regarding a dispute arising between the petitioner, being a generating company and the respondents, being a transmission licensee.
	3.	6/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	4.	14/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee.
	5.	21/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 7.8..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction period.
	6.	75/MP/2013	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	7.	193/MP/2012	CSPDCL	Petition under section 79 (1) (c) read with section 142 of the Electricity Act, 2003.
	8.	87/MP/2013	CBPTCL	Application for grant of Amendment to transmission License granted to Cross Boarder Power Transmission Company Limited for 400 KV D/C Muzaffarpur to Sursand section falling in Indian territory side of Indo-Nepal Cross Border transmission Line from Muzaffarpur (India) to Dhalkebar (Nepal).
23.7.2013 Tuesday At 10.30 A.M.	1.	44/TL/2012	APL	Application for grant of transmission licence under Section 14 read with Section 15 (1) (a) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009.
	2.	118/MP/2013	NETCL	Revision Petition u/s 79 (1) (c) and Section 67 (4) of the Electricity Act, 2003 read with Rule 3 (3) of the Works of Licensees Rules, 2006 seeking direction for construction of 400 kV D/C Byrinihat to Bongaigoan section of Palatana - Bongaigaon transmission line as per the approved alignment passing through the extension of th Regional Institute of Science and technology, 9th Mile Campus at Technocity, Baridua, Raid Marwet, Ri Bhoi District, Meghalaya. (On admission)
	3.	82/MP/2013	DMPL	Petition for levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008 during the grant of inter-State open access.
	4.	83/MP/2013	SPNPL	Petition for illegal denial of open access by the respondents in violation of Central Electricity Regulatory Commission (Open

				Access in inter-State transmission) Regulations, 2008 (On admission)
	5.	84/MP/2013	SRSL	Petition for registration under REC mechanism and Section 86 (1) (e) of the Electricity Act, 2003.
	6.	248/2010	MPTCL	Petition Under Section 79 of Electricity Act 2003 Praying for Direction to U.P. Power Corporation Limited (UPPCL) for payment of compensation amount to M.P. Power Trading Company Limited (M.P. Tredco) due to retention of MPs share of Power/Nonsupply of it from Rihand and Matatila Hydel Power station to MPSEB.
	7.	4/RP/2013	NHPC	Review of Order dated 25.03.2013 in Petition No 229/GT/2012
	8.	56/SM/2013	Suo-Motu	Non-compliance of Commission's direction dated 26.9.2012 in Petition No. 168/MP/2011.
	9.	25/TT/2011	OPTCL	Petition for determination of Transmission charges in respect of Transmission System of OPTCL Comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Orissa portion) line and associated substation bays with effect from 1.4.2004 to 31.3.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR)
	10.	50/TT/2013	PGCIL	Approval transmission tariff for 315 MVA, 400/220/33 KV 3-phase Spare Transformer at Dehgam SS, 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Jabalpur SS, 400, 125 MVAR 3ph Spare reactor at Itasri SS (Ant. DOC: 1.1.2013) under Provision of Spare ICTs and Reactor for Western Region from DOCO to 31.3.2014.
	11.	65/TT/2012	PGCIL	Approval of transmission tariff from anticipated DOCO to 31.03.2014 for (a) LILO of Neelamangala-Somanhalli 400 KV D/C Line at Bidadi with 1X63 MVAR Bus Reactor 9anticipated DOCO 01.01.2012) and (b) 2X500 MVA ICTs with associated bay and equipments along with downstream network at Bidadi GIS S/S (anticipated DOCO 01.01.2012) under System strengthening -X in Southern Regional Grid.
	12.	76/TT/2012	PGCIL	Approval of Transmission charges for Additional Special Energy Meters in Northern Region for the Tariff Block 2009-14.
	13.	74/TT/2012	PGCIL	Miscellaneous Petition for approval under sub-section (4) of Section 28 of Electricity Act 2003 for determination of Fees and charges for NLDC (Power Grid portion) for the tariff block 2009-14.
25.7.2013 Thursday At 10.30 A.M.	1.	77/GT/2013	GMR	Petition under Section 62 and Section 79(I)(b) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 seeking determination of tariff in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR- kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies from the period commencing from 1.4.2013 to 31.3.2014.
	2.	79/MP/2013	GMR	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.
	3.	81/MP/2013	GMR	Petition under Section 79 of the Electricity Act, 2003 read with

				statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.
	4.	253/MP/2012	PTC	Petition for adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power private Limited.
	5.	133/GT/2013	NTPC	Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Vindhyachal Super thermal power Station Stage-II (1000 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.
	6.	135/GT/2013	NTPC	Petition under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise
	7.	125/GT/2013 (Docket No. 40/2013)	NHPC	Petition under 79(I) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(i) (a) of the Electricity Act, 2003 and Regulation 69I) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of Chamera-I Power Station.
	8.	71/GT/2013	NHPC	Revision of tariff for the tariff period 2009-14 in respect of Salal HE Power station.
	9.	115/GT/2013	NHPC	Approval of generation tariff of Teesta Low Dam Project Stage-III for the period from 1.4.2013 to 31.3.2014.
30.7.2013 Tuesday At 10.30 A.M	1.	117/MP/2013	POSOCO	Petition filed under regulation 24 read with regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 and regulation 29- Power to Relax of Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) regulations, 2009. <i>(On admission)</i>
	2.	127/MP/2013 With I.A.No 16/2013	EMCO	Petition under Section 79(I)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 <i>(On admission)</i>
	3.	114/MP/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
	4.	74/MP/2013	LBHPL	Petition under section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term open access and inter-state transmission and related matters) regulations, 2009 as amended from time to time read with Central Electricity Regulatory Commission (unscheduled interchange charges and other related matters) Regulations 2009 as amended on 28.4.2010.
	5.	144/MP/2013	OTPCL	Miscellaneous Petition for Injection of Infirm Power at UI rates beyond 31st July 2013 (Second Extension) till 31st December 2013 after First Synchronization of First Unit 363.3 MW) of OTPC Palatana Project.

	6.	62/TT/2012	PGCIL	Approval for determination of Transmission Tariff for Extension of 765/400 KV Bilaspur Pooling station (near sipat) along with LILO of Sipat-Seoni CKt-2 with 3X80 MVAR Switchable Line Reactor and 765/400 KV, 1500 MVA Auto-transformer under WRSSXI Scheme in WR.
	7.	79/TT/2012	PGCIL	Approval for determination of Transmission Tariff for Assets I: 400 KV Gurgaon-Manesar (quad) line along with associated bays Assets (II): 500 MVA 400/220 KV ICT I & II at Manesar along with associated bays associated with Northern Region System Strengthening XIII (NRSS-XIII) of Northern Region, for tariff block 2009-14 period in Northern Region.
	8.	96/TT/2012	PGCIL	Approval for determination of transmission tariff for Pole-II of + - 500 kV, 2500 MW Balia-Bhiwadi HVDC Bipole associated with Barh Generation Project (3x660 MW) in Northern Region.
	9.	195/TT/2012	PGCIL	Approval for determination of transmission tariff for 1 No .400 KV 63 MVAR Line Reactor at Cochin for the period from DOCO to 31.03.2014 under Kundankulam ATS in SR.
	10.	196/TT/2012	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2014 for 15.5 Km loop in portion of the line section to provide arrangement for evacuating ROJA power out of the LILO of both Ckts of 400 KV D/C Bareilly-Lucknow line under Northern Regional Transmission Strengthening Scheme in NR.
	11.	205/TT/2012	PGCIL	Approval for determination of transmission tariff for (i) 400/220KV, 315 MVA ICT-I along associated bays at Bhiwani S/S and (ii) 400/220 KV, 315 MVA ICT-II along with associated bays at Bhiwani S/S under 765 KV system for Central Part of Northern Grid Part III.
30.7.2013 Tuesday At 3.00 P.M.		-	-	Public hearing on Development of Modified Composite Index for imported coal for payment purpose.

SD/
(T.D. PANT)
Deputy Chief (Legal)
25.7.2013